

**HIGH COURT OF TRIPURA
AGARTALA**

CRP No.52/2019

For Petitioner(s)	:	Mr. A.K. Bhowmik, Advocate General, Mr. Karnajit De, Addl. G.A.
For Respondent(s)	:	Mr. B.C. Das, Sr. Advocate, Mr. J. Majumder, Advocate.

HON'BLE THE CHIEF JUSTICE MR. SANJAY KAROL

Order

27/09/2019

It is shocking that National political parties, be it Communist Party of India (Marxist) [CPI(M)], Bharatiya Janata Party (BJP), Indian National Congress (INC), registered with the Election Commission of India are seeking to retain possession over public property by taking a plea of adverse possession.

Such plea, immoral or unethical, is left for the electorate to decide, but insofar as the rights for the State are concerned, this Court is duty bound to protect the same.

As such, even though the scope of the present petition is confined to the order dismissing the application filed by the State seeking rejection of the plaint, but in public interest, perhaps this Court can treat the present petition as a public interest litigation (PIL) calling upon all such political parties to show-cause as to why they be not ejected from the properties illegally/unauthorisedly retained in their possession, in relation to which action stands initiated by the appropriate authorities including the District Magistrate & Collectors/Sub-Divisional Magistrates having different jurisdiction.

As such, after obtaining approval, Registrar (Judicial) shall place the matter before the appropriate Division Bench today, as prayed for by the learned counsel.

List the matter today (27.09.2019) in Division Bench.

(SANJAY KAROL), CJ